

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO 2918
TO BE ANSWERED ON 10.07.2019**

e-MIGRATE REGISTRATION

2918. ADV. ADOOR PRAKASH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government had made e-Migrate registration mandatory for Indian expatriates in ECR countries from January, 2019;
- (b) if so, the details thereof; and
- (c) the total number of expatriates registered so far, country wise?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

[SHRI V. MURALEEDHARAN]

(a) No. e-Migrate registration is mandatory only for all Emigration Check Required (ECR) passport holders going for employment to the 18 ECR countries. ECR passport holders need to take emigration clearance from the concerned Protector of Emigrants. Since the launch of e-Migrate system with effect from 26.5.2014, such clearance is to be done through the e-Migrate system. Therefore, such persons automatically get registered in the e-Migrate system. For Emigration Check Not Required (ECNR) passport holders, registration in the e-Migrate is currently voluntary.

(b) Does not arise.

(c) The total number of ECR passport holders registered in the e-Migrate system, country wise are as follows:

Sl. No.	Name of Countries	2016	2017	2018	2019 (30.6.19)
1	Afghanistan	0	0	0	0
2	Bahrain	11964	11516	9142	3660
3	Indonesia	01	10	10	0
4	Iraq	0	0	0	0
5	Jordan	2742	2341	1941	1878
6	Kuwait	72384	56380	57613	23264
7	Lebanon	316	110	109	134

8	Libya	0	0	0	0
9	Malaysia	10604	14002	16370	4413
10	Oman	63236	53332	36037	14434
11	Qatar	30619	24759	34471	12738
12	S. Arabia	165355	78611	72399	67151
13	Sudan	0	1	0	0
14	South Sudan	0	0	0	0
15	Syria	0	0	0	0
16	Thailand	01	0	6	14
17	U. A. E.	163716	149962	112059	39372
18	Yemen	0	0	0	0
TOTAL		520938	391024	340157	167058

Source: e-Migrate portal.
